

F.No. 01(05)/Circular/CESTAT/2017
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

Date: 11 April 2019

Notification No. 02 of 2019

In exercise of the powers conferred under Section 129C of the Customs Act, 1962 read with Section 35D of the Central Excise & Salt Act, 1944 (1 of 1944), Section 86 of the Finance Act, 1994, Section 9C of the Customs Tariff Act, 1975 and other enabling provisions of law, the President of Customs, Excise and Service Tax Appellate Tribunal shifts the following Benches of CESTAT:

- I. One Division Bench from the Principal Bench at Delhi is shifted to CESTAT Bangalore as Additional Regional Bench at Bangalore.
- II. One Division Bench from the Regional Bench at Mumbai is shifted to CESTAT Ahmedabad as Additional Regional Bench at Ahmedabad.


The territorial jurisdiction of the Additional shifted Benches will be the same as the existing Benches to where they are shifted.

This Notification shall come into effect from 1 May 2019.


(Justice Dilip Gupta)
President

Copy to:-

1. Sr. P.S. to Hon'ble President, CESTAT, New Delhi/Members, CESTAT, New Delhi and all Regional Benches.
2. Revenue Secretary, Deptt. of Revenue, Ministry of Finance, North Block, New Delhi.
3. Chairman, CBIC, New Delhi.
4. Chief Commissioner (AR), CESTAT, Delhi/Commissioner (AR) Chennai, Mumbai, Kolkata, Ahmedabad, Bangaluru, Allahabad, Hyderabad and Chandigarh.
5. PA to Registrar, CESTAT, New Delhi.
6. Dy./Asst.Registrars/TechnicalOfficers,CESTAT,Delhi/Chennai/Mumbai/Kolkata/Ahmedabad/Allahabad/Bangalore/Chandigarh/Hyderabad.
7. Bar Association, CESTAT, Delhi, Chennai, Mumbai, Kolkata, Ahmedabad, Bangaluru, Allahabad, Hyderabad and Chandigarh.
8. All subscribed journals/periodicals/Press Trust of India, PTI Building, 4, Parliament Street, New Delhi, Delhi 110001.
9. Notice Board/ Website/Guard File.


(Bineesh Kumar K.S.)
Registrar